

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B.A. No. 3370 of 2020

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Suraj Kumar Thakur ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Diwakar Jha, Advocate  
For the Opp. Party : Mr. Ranjit Kumar, A.P.P.  
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02/29.06.2020 Defects as pointed out by the office are ignored.

Heard Mr. Diwakar Jha, learned counsel for the petitioner and Mr. Ranjit Kumar, learned A.P. for the State.

Petitioner has been made accused in connection with Ramgarh P.S. Case No. 61 of 2020.

Motorcycle of the informant was stolen.

It appears that on the confession of the petitioner stolen motorcycle was recovered.

However, considering the period of custody of the petitioner which is 16.02.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Ramgarh P.S. Case No. 61 of 2020.

*(Rongon Mukhopadhyay, J.)*